Supplementary Constitution of Benches at Lucknow Bench of the Court with effect from 18 May, 2016

1	Hon. A.P. Sahi, J. Hon. A.R. Masoodi, J. **(Court no.1)**	 i. ii. iii. iv. v vi vii viii ix	Fresh and listed : Public interest litigation (civil and criminal); Special appeals including employees of High Court and District Judiciary **from 1 January, 2015;** Miscellaneous writs **from 1 January 2011**; Writs relating to land acquisition; Environmental matters; Writs relating to tolls on river bridges in Uttar Pradesh; Tax writs, including recovery of tax, appeals and applications relating to direct and indirect tax matters; Cases relating to NRHM scam; Applications under Article 228 of the Constitution of India for orders, admission and hearing including bunch cases.
	Hon. A.P. Sahi, J. **(On Friday at 3.00 p.m.)** Hon. A. R. Masoodi, J. **(On Friday at 3.00 p.m.)**	i. ii i.	 Cases relating to NRHM scam. Applications for expedited hearing. Oldest service writs irrespective of the year for orders, admission and hearing including bunch cases.

Note: Cases where the vires of Central or State legislation is challenged be listed before appropriate Bench having jurisdiction to deal with such matters.

SENIOR JUDGE
13-05-2016